(ख) থিতলৈ तीन वर्षों के दौरान उत्पादित | किए गए कीयले की माता नीचे दर्शायी गई है :—

(मिलियन टन में)

| कपनी | 199 | 90-91 | 1991-92 | 1992-93 |
|---------------|----------------|-------|---------|---------|
| सा०ई०को०लि० | 4 | 1.81 | 44, 15 | 46.04 |
| ना ०को०लि० | 1 | 7.42 | 19,18 | 18, 38 |
| वे ०को ० लि ० | | 5.93 | 5.86 | 6.07 |
| | जोह ः 6 | 5.16 | 69.19 | 70.49 |

(ग) कोयला कंपनियों के लाभ तथा हानि के लेखों को राज्यवार तैयार नहीं किया जाता है। अतः वेस्टर्न कोलफील्ड्स लि० और नार्दन कोलफील्ड्स लि० और नार्दन कोलफील्ड्स लि० और नार्दन कोलफील्ड्स लि० के सर्वध में ऐसी सूचना उपलब्ध नहीं है। साउथ ईस्टर्न कोलफील्ड्स लि० जी कि दिनांक 3-4-92 से पूर्णतः मध्य प्रदेश में कार्यरत है, ने वर्ष 1992-93 के दौरान 183, 40 करोड़ स्पर्य का लाभ कमाया है।

Coal .supply due to MSEB

- ,. 1252. SHRI GOVINDRAO RAMRAO ADIK: Will the Minister of COAL be leased to state :
- (a) what is the total amount of arrears of coal supply due on Maharashtra State electricity Board; and
- (b) what is, being done to recover the arrears?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT

KUMAR PANJA): (a) and (b) Total outstanding dues to Coal India Ltd. (CIL) from Maharashtra State Electricity Board (MSEB) for coal supplied, as on 20th November, 1993 were Rs. 385.52 crores (provisional), out of which Rs. 146.18 crores were disputed. The disputed amounts mainly relates to enroute shortages and quality problems.

Following steps- are being taken by CIL/Government to recover these dues.

- (i) Government of India have already decided to adjust all undisputed coal sales outstanding as on 31-5-1990 against the Central Assistance to State Plan payable to the concerned State Governments.
- (ii) Ministry of Coal has advised CIL to start supplying coal to power houses only against the advance payments.
- (iii) Ministry of Coal has requested Chairman, MSEB to clear outstanding duts of CIL.

Coal companies are also holding discussions with Maharashtra State Electricity Board to narrow down the disputes over outstanding dues.

Theft of Coal at Nagpur under W. C. L. jurisdiction

1253. SHRI V. HANUMANTHA RAO : DR. SHRIKANT RAMACHAN-DRA JICHKAR:

Will the Minister of COAL be pleased to state :

- (a) whether Government are aware about the large scale theft of coal in the jurisdiction of the Western Coal fields Ltd.
- (b) if so, what is the total amount of such theft; and
- (c) how much is recovered out of these and the number of culprits who were